

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.453/94

NEW DELHI, THE 7TH DAY OF MARCH, 1994.

HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

Shri Hari Singh Rawat
S/o Shri N.S.Rawat
Daily paid worker in
Central Board of Excise & Customs
AGCR Building
New Delhi. Applicant

NONE FOR THE APPLICANT
VS.

1.Union of India through
through Secretary
Ministry of Finance
New Delhi.
2.The Principal Chief Controller
of Accounts
Central Board of Excise and Customs
AGCR Building(Ist Floor)
New Delhi
3.Accounts Officer(Admn)
Central Board of Excise
and Customs, AGCR,
Building
New Delhi. Respondents

ORDER(ORAL)

JUSTICE S.K.DHAON:

The prayer is that the verbal orders dated 28.2.1992 and 30.9.1992 whereby services of the applicant were terminated, may be quashed.

2. According to applicant's own case (certificate dated 5.3.1992 issued by the Accounts Officer(Admn.)), he has rendered service only for a period of 135 working days. He, therefore, acquired no right whatsoever to be continued in service. He, therefore, cannot be granted any relief.

3. Like any other citizen of this country,, the applicant is entitled to be considered for fresh employment if and when situation arises to engage fresh persons, if he is otherwise eligible.

4. With these observations, this application

(3)

is dismissed summarily.

B.N. Dholiyal
(B.N. DHOUNDIYAL)
MEMBER(A)

S.K. Dhaon
(S.K. DHAON)
VICE-CHAIRMAN(J)

SNS